

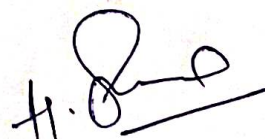
FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S ALPS INDUSTRIES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ALPS INDUSTRIES LIMITED
2.	Date of incorporation of corporate debtor	11/05/1972
3.	Authority under which corporate debtor is incorporated / registered	ROC Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L51109UP1972PLC003544
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No.15-B, G.T. Road, Chaudhary Morh, Ghaziabad, Ghaziabad, Uttar Pradesh, India, 201001
6.	Insolvency commencement date in respect of corporate debtor	13 th September 2024 (Copy received to IRP on 16 th September 2024)
7.	Estimated date of closure of insolvency resolution process	15 th March 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	IP Hemant Sharma IBBI/IPA-002/IP-N00015/2016-2017/10019
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C-10, LGF, Lajpat Nagar-III, New Delhi, National Capital Territory of Delhi-110024. Email- hemant78sharma@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C-10, LGF, Lajpat Nagar-III, New Delhi, National Capital Territory of Delhi-110024. Email- cirp.alps@gmail.com
11.	Last date for submission of claims	30 th September 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Link: www.ibbi.gov.in/en/home/downloads Not Applicable

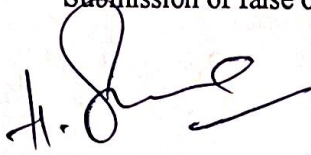
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **ALPS INDUSTRIES LIMITED** on 13th September 2024. Copy of the said order received to Interim Resolution Professional on 16th September, 2024.

The creditors of **ALPS INDUSTRIES LIMITED** are hereby called upon to submit their claims with proof on or before 30th September 2024 to the interim resolution professional at the address mentioned against entry No: 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Hemant Sharma

Interim Resolution Professional of

ALPS INDUSTRIES LIMITED

(IBBI Regn. No-IBBI/IPA-002/IP-N00015/2016-2017/10019)

AFA Valid till 06.12.2024

Date: 17th September 2024

Place: New Delhi

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI BENCH AT NEW DELHI COMPANY APPLICATION NO. CA(AA)-08(ND)/2024
In the matter of the Companies Act, 2013:
And
In the matter of Sections 230-232 of the Companies Act, 2013 and other applicable provisions of the Companies Act, 2013
And
In the matter of Scheme of Amalgamation of Ambrosia Corner House Private Limited and Kafila Hospitality And Travels Private Limited and their respective shareholders and creditors.
AMBROSIA CORNER HOUSE PRIVATE LIMITED (A Company incorporated under the provisions of the Companies Act, 1956 and having its registered office at 10185-C, ARYA SAMAJ ROAD Karol Bagh New Delhi-110005)
.....Transferor/Applicant Company
KAFILA HOSPITALITY AND TRAVELS PRIVATE LIMITED
(A Company incorporated under the provisions of the Companies Act, 1956 and having its registered office at 10185-C, ARYA SAMAJ ROAD Karol Bagh New Delhi-110005)
.....Transferee/Applicant Company
NOTICE AND ADVERTISEMENT OF NOTICE OF MEETING OF THE SECURED CREDITORS OF AMBROSIA CORNER HOUSE PRIVATE LIMITED
Notice is hereby given that by an order dated the 28th July 2024 and 28th August 2024 of the New Delhi Bench of National Company Law Tribunal, New Delhi has directed a meeting of the Secured Creditors of the Transferor Company, to be held for the purpose of considering and if thought fit, approving with or without modification(s) the proposed merger embodied in the Scheme of Amalgamation of Ambrosia Corner House Private Limited and Kafila Hospitality And Travels Private Limited and their respective shareholders and creditors.
In pursuance of the said Order and as directed therein, further notice is hereby given that a meeting of the Secured Creditors of the Applicant Transferor Company will be held on Friday, the 25th October, 2024 at 12:00 PM at Hotel Regent Grand 2/6 East Patel Nagar Opp. Metro Pillar No. 167 New Delhi-110008, the respective Secured Creditors of the Applicant Transferor Company are requested to attend.
Copies of the said Scheme and the Statement under Section 230 of the Companies Act, 2013 can be obtained free of charge at the registered office of the Applicant Transferor Company. Person(s) entitled to attend and vote at the meeting, may vote in person or by proxy, provided that all proxies in the prescribed form are deposited at the registered office of the Applicant Transferor Company not later than 48 hours before the meeting.
Forms of proxy can be obtained at the registered office of the Applicant Transferor Company.
The Tribunal has appointed Mr. Harbhajan Singh, IAS (Retd.) as Chairperson and Ms. Swaralipi Deb Roy, Advocate as Alternate Chairperson to chair the meeting of the said Secured Creditors. The above-mentioned Scheme, if approved by the Secured Creditors in their meeting, will be subject to the subsequent approval of the Tribunal.
Sd/-
Harbhajan Singh IAS (Retd.)
Chairperson Appointed for the Meeting of Secured Creditors of the Ambrosia Corner House Private Limited
Date: 12.09.2024
Place: New Delhi

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI BENCH AT NEW DELHI COMPANY APPLICATION NO. CA(AA)-08(ND)/2024
In the matter of the Companies Act, 2013:
And
In the matter of Sections 230-232 of the Companies Act, 2013 and other applicable provisions of the Companies Act, 2013
And
In the matter of Scheme of Amalgamation of Ambrosia Corner House Private Limited and Kafila Hospitality And Travels Private Limited and their respective shareholders and creditors.
AMBROSIA CORNER HOUSE PRIVATE LIMITED (A Company incorporated under the provisions of the Companies Act, 1956 and having its registered office at 10185-C, ARYA SAMAJ ROAD Karol Bagh New Delhi-110005)
.....Transferor/Applicant Company
KAFILA HOSPITALITY AND TRAVELS PRIVATE LIMITED
(A Company incorporated under the provisions of the Companies Act, 1956 and having its registered office at 10185-C, ARYA SAMAJ ROAD Karol Bagh New Delhi-110005)
.....Transferee/Applicant Company
NOTICE AND ADVERTISEMENT OF NOTICE OF MEETING OF THE SECURED CREDITORS OF KAFILA HOSPITALITY AND TRAVELS PRIVATE LIMITED
Notice is hereby given that by an order dated the 8th July 2024 and 28th August 2024 of the New Delhi Bench of National Company Law Tribunal, New Delhi has directed a meeting of the Secured Creditors of the Transferor Company, to be held for the purpose of considering and if thought fit, approving with or without modification(s) the proposed merger embodied in the Scheme of Amalgamation of Ambrosia Corner House Private Limited and Kafila Hospitality And Travels Private Limited and their respective shareholders and creditors.
In pursuance of the said Order and as directed therein, further notice is hereby given that a meeting of the Secured Creditors of the Applicant Transferor Company will be held on Friday, the 25th October, 2024 at 10:30 AM at Hotel Regent Grand 2/6 East Patel Nagar Opp. Metro Pillar No. 167 New Delhi-110008, the respective Secured Creditors of the Applicant Transferor Company are requested to attend.
Copies of the said Scheme and the Statement under Section 230 of the Companies Act, 2013 can be obtained free of charge at the registered office of the Applicant Transferor Company. Person(s) entitled to attend and vote at the meeting, may vote in person or by proxy, provided that all proxies in the prescribed form are deposited at the registered office of the Applicant Transferor Company not later than 48 hours before the meeting.
Forms of proxy can be obtained at the registered office of the Applicant Transferor Company.
The Tribunal has appointed Mr. Harbhajan Singh, IAS (Retd.) as Chairperson and Ms. Swaralipi Deb Roy, Advocate as Alternate Chairperson to chair the meeting of the said Secured Creditors. The above-mentioned Scheme, if approved by the Secured Creditors in their meeting, will be subject to the subsequent approval of the Tribunal.
Sd/-
Harbhajan Singh IAS (Retd.)
Chairperson Appointed for the Meeting of Secured Creditors of the Kafila Hospitality And Travels Private Limited
Date: 12.09.2024
Place: New Delhi

OSBI
Network Technology Department, State Bank of India, Global IT Centre, Sector 11, CBD Belapur, Navi Mumbai - 400614
NOTICE INVITING TENDER
RFP NO: SBI/GITC/Network Technology/2024/2025/1209 DATED: 18.09.2024
Bids are invited by State Bank of India from eligible bidders for Selection of the Partner for Supply, Implementation, Integration and Maintenance of Network Infrastructure to Setup Availability Zone at Gachibowli Data Centre, Hyderabad. For details, please visit 'Procurement News' at <https://www.sbi.co.in> and e-Procurement agency portal <https://tenders.sbi/sbi/>
Commencement of download of RFP Notification: 18.09.2024.
Last Date and time for deposit of Tender Fees and submission of Pre-Qualification Eligibility Documents at e-procurement portal: 25.09.2024 upto 15:00hrs.
Network Technology Department

POSSESSION NOTICE **DCB BANK**
The undersigned being the authorized officer of the DCB Bank Ltd., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice on below mentioned dates calling upon the borrowers (**Borrower's and Co-Borrower's**) to repay the amount mentioned in the notice as detailed below in tabular form with further interest thereon from within 60 days from the date of receipt of the said notice.
The borrower and Co-Borrower having failed to repay the amount, notice is hereby given to the borrower, Co-Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 also r/w section 14(1) of the Security Interest Rules 2002 as mentioned here below.
The borrower, Co-Borrower in particular and the public in general is hereby cautioned not to deal with the property (Description of the immovable Property) and any dealings with the property will be subject to the charge of the DCB Bank Ltd., for respective amount as mentioned here below.
The Borrower's attention is invited to provisions of Sub-section (8) of Section 13 of the act, in respect of time available, to redeem the secured assets.
1 Demand Notice Dated. 17.05.2024
2 Symbolic Possession Date 13th September, 2024
3 Name of Borrower(S) and (Co-borrower(S) MR. RAKESH KANOJIA AND MRS. NEELAM KANOJIA
4 Loan Account Number DRHLGHZ0466193
5 Total Outstanding Amount. Rs. 39,18,835/- (Rupees Thirty Nine Lakh Eighteen Thousand Eight Hundred Thirty Five Only) as on 17th May 2024
6 Description Of The Immovable Property ALL THAT PIECE AND PARCEL PLOT NO 01 PART OF KHASRA NO 606 OUT OF AREA 200 SQRYARD I.E. 167.22 SQ. MTRS SITUATED AT RADHA ENCLAVE VILLAGE ROJA JALALPUR TAL: DADRI DIST: GAUTAMBUDHA NAGAR BOUNDED BY TOWARD EAST: OTHER PLOT TOWARDS WEST: 18 FT ROAD TOWARDS NORTH: 20FT ROAD TOWARDS SOUTH: PLOT NO.2 (The Secured Assets)
Date: 18/09/2024. FOR DCB BANK LTD, AUTHORIZED OFFICER
Place: Gautambudha Nagar.

SHIVALIK SMALL FINANCE BANK LTD.
REGISTERED OFFICE : 501, SALCON AURUM, JASOLA DISTRICT CENTRE, NEW DELHI-110025 CIN NO. U65900DL2020PLC366027
BALANCE SHEET AS ON 31 MARCH, 2024
(Amounts in INR thousands, unless otherwise stated)

Particulars	Schedule	As at March 31, 2024	As at March 31, 2023
Capital and Liabilities			
(1) Capital	1A	12,19,160	10,77,466
(2) Share warrants	1B	7,200	7,200
(3) Reserves and surplus	2	10,95,346	5,23,523
(4) Deposits	3	2,40,96,555	1,89,42,586
(5) Borrowings	4	33,58,372	16,45,141
(6) Other liabilities and provisions	5	5,46,506	3,02,578
Total		3,03,23,139	2,24,98,494
Assets			
(1) Cash and balances with Reserve Bank of India	6	18,67,522	10,91,303
(2) Balance with banks and money at call and short notice	7	9,76,122	9,61,850
(3) Investments	8	49,56,309	53,33,466
(4) Advances	9	2,09,53,790	1,40,73,710
(5) Fixed assets	10	10,24,896	6,30,395
(6) Other assets	11	5,44,500	4,07,770
Total		3,03,23,139	2,24,98,494
Contingent liabilities			
Bills for collection		49,981	45,925
Significant accounting policies and notes forming part of the financial statements	17-18	-	-
Profit and loss Account for the year ended on 31 March, 2024 (Amounts in INR thousands, unless otherwise stated)			
Particulars	Schedule No.	Year ended on 31 March, 2024	Year ended on 31 March, 2023
I. Income			
Interest earned	13	28,06,710	20,36,242
Other income	14	2,87,050	1,51,001
Total		30,93,760	21,87,243
II. Expenditure			
Interest expended	15	14,46,586	10,64,168
Operating expenses	16	14,61,641	10,52,926
Provisions and contingencies	18, 13(e)	1,61,579	54,850
Total		30,69,806	21,71,944
III. Profit/Loss			
Net profit/(loss) for the year		23,954	15,299
Profit/(loss) brought forward		(6,610)	(6,610)
Total		17,344	8,689
IV. Appropriations			
Transfer to:			
Statutory reserves		5,989	3,825
Special reserve u/s 36(1)(viii) of Income Tax, 1961		1,221	-
Investment fluctuation reserve		-	11,474
Balance carried over to balance sheet		10,135	(6,610)
Total		17,344	8,689
Earning Per Share (Rs.) (Basic)		0.22	0.15
(Nominal Value Rs. 10 per share)			
Earning Per Share (Rs.) (Diluted)		0.22	0.15
(Nominal Value Rs. 10 per share)			
Significant Accounting Policies	17		
Notes on Accounts	18		
The Schedules 1 to 18 form an integral part of the Accounts			
The schedules referred to above form an integral part of the balance sheet. The balance sheet has been prepared in conformity with Form A to the third schedule of the Banking Regulation Act, 1949.			
As per our report of even date attached			

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF ALPS INDUSTRIES LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	ALPS INDUSTRIES LIMITED
2. Date of incorporation of Corporate Debtor	11/05/1972
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies - Kanpur
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	L51109UP1972LC003544
5. Address of the registered office and principal office (if any) of Corporate Debtor	Plot No.15-B, G.T. Road, Chaudhary Morh, Ghaziabad, Uttar Pradesh, India, 201001
6. Insolvency commencement date in respect of Corporate Debtor	13th September, 2024 (Copy received to IRP on 16th September, 2024)
7. Estimated date of closure of insolvency resolution process	16th March, 2025
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Hemant Sharma Reg. No.: IBI/PA-002/IRP-N00015/2016-2017/10019 AFA Valid Upto: 06.12.2024
9. Address & email of the interim resolution professional, as registered with the board	C-10, LGF, Lajpat Nagar-III, New Delhi -110024 Email: hemant78sharma@yahoo.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	C-10, LGF, Lajpat Nagar-III, New Delhi -110024 Email: cirp.alps@gmail.com
11. Last date for submission of claims	30th September, 2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **ALPS INDUSTRIES LIMITED** on 13th September, 2024. Copy of the said order received to Interim Resolution Professional on 16th September, 2024.
The creditors of **ALPS INDUSTRIES LIMITED** are hereby called upon to submit their claims with proof on or before 30th September, 2024 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.
Sd/-
Hemant Sharma
Interim Resolution Professional of ALPS INDUSTRIES LIMITED
Date: 17.09.2024
Place: New Delhi
Regn. No.: IBI/PA-002/IRP-N00015/2016-2017/10019

MARTIN AND HARRIS LABORATORIES LIMITED
Registered Office: NH-8, DELHI JAIPUR HIGHWAY, VILLAGE, PACHGAON (FAZALWAS), DISTT. GURGAON - 122001, HARYANA
CIN: U24239HR1993PLC033630
Phone : +91 7042177134 Website: <https://martinharrislabs.com>
NOTICE TO THE SHAREHOLDERS OF THE COMPANY FOR TRANSFER OF SHARES TO THE INVESTOR EDUCATION AND PROTECTION FUND (IEPF) ACCOUNT (AS PER SECTION 124(B) OF THE COMPANIES ACT, 2013)
In terms of requirements of Section 124(b) of the Companies Act, 2013 read with Investor Education and Protection Fund (IEPF) Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules"), as amended, the Company is required to transfer the shares, in respect of which the dividend remains unpaid or unclaimed for a period of seven consecutive years, to the IEPF Account established by the Central Government.
Accordingly, to comply with the requirements as set out in the rules, individual communication has been sent by our Registrar and Share Transfer Agent (RTA) to those shareholders whose shares are liable to be transferred to IEPF authority on account of unclaimed dividend amount consecutively since final dividend 2009-2010. In case the shareholders fail to claim the above shares by 25.09.2024, the company will proceed to transfer the underlying equity shares of the company registered in the name of shareholder to DEMAT Account of the IEPF Authority. In accordance with the said rules, please note that no claim shall lie against the company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said Rules.
The company has also uploaded the details of such shareholders and shares due for transfer to DEMAT Account of the IEPF Authority on its website at <https://martinharrislabs.com>. The shareholders are requested to refer to the web link <https://martinharrislabs.com> to verify the details of un-encashed dividends and the shares liable to be transferred to DEMAT Account of the IEPF Authority.
Shareholders may please note that both the unclaimed dividend and the shares transferred to DEMAT Account of the IEPF Authority including all benefits accruing on such shares if any, can be claimed back by them from the IEPF Authority after following the procedure as set out in the rules.
Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said Rules. Please note that after such transfer, Shareholders/Claimants can claim the transferred shares along with dividends from the IEPF Authority, for which details are available at www.iepf.gov.in.
For any information/clarifications on this matter, the concerned Shareholders/Claimants may write to the Company at investor.relations@martinharris.com or to the RTA, RCMC Services Pvt Ltd, B-25/1, Okhla Industrial Area Phase II, New Delhi - 110 020, India, Contact No.: 011-26387320, E-mail ID: rdia@rcmcdeli.com.
Sd/-
Harnam Thakur Singh
Director & Nodal Officer
Date: 15.09.2024

For S. N. Dhawan & CO LLP
Chartered Accountants
Firm Registration No: 00050N/N500045
Vinesh Jain
Partner
Membership No.: 087701
Place: Noida
Date: 06th June 2024

For and on behalf of the Board of Directors of Shivalik Small Finance Bank Limited
Shankar Aggarwal
Director
DIN:02116442
Malay Mukherjee
Director
DIN: 02272425
Shruti Pandey
Company Secretary
Membership No.: 34796
INDEPENDENT AUDITOR'S REPORT

Anshul Swami
Managing Director and CEO
DIN:09446950
Gaurav Seth
Chief Financial Officer
Membership No: 503517

To the Members of Shivalik Small Finance Bank Limited
Report on the Audit of the Financial Statements Opinion

We have audited the financial statements of SHIVALIK SMALL FINANCE BANK LIMITED ("the Bank"), which comprise the Balance Sheet as at 31 March, 2024, the Profit and Loss Account, the Cash Flow Statement for the year then ended, and notes to the financial statements, including a summary of significant accounting policies and other explanatory information.
In our opinion and to the best of our information and according to the explanations given to us, the aforesaid financial statements give the information required by Banking Regulation Act, 1949 and the Companies Act, 2013 ("the Act") in the manner so required for the banking companies and give a true and fair view in conformity with the Accounting Standards prescribed under Section 133 of the Act read with the Companies (Accounting Standards) Rules 2021 and other accounting principles generally accepted in India, of the state of affairs of the Bank as at 31 March, 2024, and its profit, and its cash flows for the year ended on that date.

Basis for Opinion
We conducted our audit in accordance with the Standards on Auditing (SAs) specified under Section 143(10) of the Act. Our responsibilities under those Standards are further described in the Auditor's Responsibilities for the Audit of the Financial Statements section of our report. We are independent of the Bank in accordance with the Code of Ethics issued by the Institute of Chartered Accountants of India ("the ICAI") together with the ethical requirements that are relevant to our audit of financial statements under the provisions of the Act and the Rules thereunder, and we have fulfilled our other ethical responsibilities in accordance with these requirements and the ICAI's Code of Ethics. We believe that the audit evidence we have obtained is sufficient and appropriate to provide a basis for our opinion.
Information on other financial statements and auditor's report thereon
The Bank's Board of Directors is responsible for the other information. The other information comprises the directors report, management discussions and analysis (MDA) and corporate governance report but does not include the financial statements and our auditor's report thereon, which we obtained prior to the date of this auditor's report. Our opinion on the financial statements does not cover the other information and we do not express any form of assurance conclusion thereon.
In connection with our audit of the financial statements, our responsibility is to read the other information and, in doing so, consider whether such other information is materially inconsistent with the financial statements, or our knowledge obtained in the audit or otherwise appears to be materially misstated. If, based on the work we have performed on the other information that we obtained prior to date of this report, we conclude that there is a material misstatement of this other information, we are required to report that fact. We have nothing to report in this regard.

Responsibilities of Management and the Board of Directors for the Financial Statements
The Bank's Board of Directors is responsible for the matters stated in section 134(5) of the Act with respect to the preparation of these financial statements that give a true and fair view of the financial position, financial performance and cash flows of the Bank in accordance with the provisions of the Banking Regulation Act, 1949, accounting principles generally accepted in India, including the Accounting Standards specified under section 133 of the Act read with the Companies (Accounts) Rules, 2021 in so far as they apply to the Bank and provisions of Section 29 of the Banking Regulation Act, 1949 and the circulars, guidelines and directions issued by Reserve Bank of India ("RBI") from time to time (the "RBI Guidelines"). This responsibility also includes maintenance of adequate accounting records in accordance with the provisions of the Act and RBI Guidelines for safeguarding of the assets of the Bank and for preventing and detecting frauds and other irregularities; selection and application of appropriate accounting policies; making judgments and estimates that are reasonable and prudent; and the design, implementation and maintenance of adequate internal financial controls, that were operating effectively for ensuring the accuracy and completeness of the accounting records, relevant to the preparation and presentation of the financial statements that give a true and fair view and are free from material misstatement, whether due to fraud or error.
In preparing the financial statements, Board of Directors is responsible for assessing the Bank's ability to continue as a going concern, disclosing, as applicable, matters related to going concern and using the going concern basis of accounting unless Board of Directors either intends to liquidate the Bank or to cease operations, or has no realistic alternative but to do so.
The Bank's Board of Directors are also responsible for overseeing the Bank's financial reporting process.

Auditor's Responsibilities for the Audit of the Financial Statements
Our objectives are to obtain reasonable assurance about whether the financial statements as a whole are free from material misstatement, whether due to fraud or error, and to issue an auditor's report that includes our opinion. Reasonable assurance is a high level of assurance but is not a guarantee that an audit conducted in accordance with SAs will always detect a material misstatement when it exists. Misstatements can arise from fraud or error and are considered material if, individually or in the aggregate, they could reasonably be expected to influence the economic decisions of users taken on the basis of these financial statements.
As part of an audit in accordance with SAs, we exercise professional judgment and maintain professional skepticism throughout the audit. We also:

- Identify and assess the risks of material misstatement of the financial statements, whether due to fraud or error, design and perform audit procedures responsive to those risks, and obtain audit evidence that is sufficient and appropriate to provide a basis for our opinion. The risk of not detecting a material misstatement resulting from fraud is higher than for one resulting from error, as fraud may involve collusion, forgery, intentional omissions, misrepresentations, or the override of internal control.
- Obtain an understanding of internal control relevant to the audit in order to design audit procedures that are appropriate in the circumstances. Under Section 143(3)(i) of the Act, we are also responsible for expressing our opinion on whether the Bank has an adequate internal financial controls system with reference to financial statements in place and the operating effectiveness of such controls.
- Evaluate the appropriateness of accounting policies used and the reasonableness of accounting estimates and related disclosures made by the Management.
- Conclude on the appropriateness of Management's use of the going concern basis of accounting and, based on the audit evidence obtained, whether a material uncertainty exists related to events or conditions that may cast significant doubt on the Bank's ability to continue as a going concern. If we conclude that a material uncertainty exists, we are required to draw attention in our auditor's report to the related disclosures in the financial statements or, if such disclosures are inadequate, to modify our opinion. Our conclusions are based on the audit evidence obtained up to the date of our auditor's report. However, future events or conditions may cause the Bank to cease to continue as a going concern.
- Evaluate the overall presentation, structure, and content of the financial statements, including the disclosures, and whether the financial statements represent the underlying transactions and events in a manner that achieves fair presentation.

We communicate with those charged with governance regarding, among other matters, the planned scope and timing of the audit and significant audit findings, including any significant deficiencies in internal control that we identified during our audit.
We also provide those charged with governance with a statement that we have complied with relevant ethical requirements regarding independence, and to communicate with them all relationships and other matters that may reasonably be thought to bear on our independence, and where applicable, relevant safeguards.

Report on Other Legal and Regulatory Requirements

- The Balance Sheet and the Profit and Loss Account have been drawn up in accordance with the provisions of Section 29 of the Banking Regulation Act, 1949 and Accounting Standards specified under section 133 of the Act, and relevant rules issued thereunder.
- As required subsection (3) of section 30 of the Banking Regulation Act, 1949, we report that:
 - We have obtained all the information and explanations which, to the best of our knowledge and belief, were necessary for the purpose of our audit and have found them to be satisfactory.
 - The transactions of the Bank, which have come to our notice during the course of our audit, have been within the powers of the Bank; and
 - The financial accounting systems of the Bank are centralised and, therefore, accounting returns are not required to be submitted by branches.
- In our opinion the profit and loss account shows a true and fair balance of profit or loss for the year ended on 31 March, 2024.
- As required by Section 143(3)(b) of the Act, we report that:
 - We have sought and obtained all the information and explanations which to the best of our knowledge and belief were necessary for the purposes of our audit.
 - In our opinion, proper books of accounts required by law have been kept by the Bank so far as it appears from our examination of those books except for the matters stated in paragraph 3 (h) (vi) below on reporting under Rule 11(g).
 - The Balance Sheet, the Profit and Loss Account and the Cash Flow Statement dealt with by this Report are in agreement with the books of accounts.
 - In our opinion, the aforesaid financial statements comply with the Accounting Standards specified under section 133 of the Act, and rules framed thereunder to the extent they are not inconsistent with the accounting guidelines prescribed by RBI.
 - On the basis of the written representations received from the directors as on 31 March 2024, taken on record by the Board of Directors, none of the directors is qualified as on 31 March, 2024 from being appointed as a director in terms of Section 164 (2) of the Act.
 - With respect to the adequacy of the internal financial controls with reference to financial statements of the Bank and the operating effectiveness of such controls, refer to our separate report in "Annexure A" to this report.
 - In our opinion, the entity being a banking company, the remuneration to the whole-time director during the year ended 31 March, 2024, has been paid by the Bank in accordance with the provisions of Section 35B (2A) of the Banking Regulation Act, 1949.
 - With respect to the other matters to be included in the Auditor's Report in accordance with Rule 11 of the Companies (Audit and Auditors) Rules, 2014, as amended in our opinion and to the best of our information and according to the explanations given to us:
 - The Bank does not have any pending litigations which would impact its financial position as at 31 March 2024.
 - The Bank did not have any long-term contracts including derivative contracts for which there were any material foreseeable losses.
 - There was no amount required to be transferred to the Investor Education and Protection Fund by the Bank during the year ended 31 March, 2024.
- The Management has represented that, to the best of its knowledge and belief, no funds have been advanced or loaned or invested (either from borrowed funds or share premium or any other sources or kind of funds) by the Bank to or in any other persons / entities, including foreign entities ("intermediaries"), with the understanding, whether recorded in writing or otherwise, that the intermediaries has, whether directly or indirectly, lent or invested in other persons or entities identified in any manner whatsoever by or on behalf of the Bank ("Ultimate Beneficiaries") or provide any guarantee, security or the like on behalf of the Ultimate Beneficiaries;
- The Management has represented that, to the best of its knowledge and belief, no funds have been received by the Bank from any persons / entities, including foreign entities, that the Bank has directly or indirectly, lent or invested in other persons or entities identified in any manner whatsoever by or on behalf of the Funding Party ("Ultimate Beneficiaries") or provide any guarantee, security or the like on behalf of the Ultimate Beneficiaries;
- Based on the audit procedures which we have considered reasonable and appropriate in the circumstances and according to the information and explanations provided to us by the Management in this regard, nothing has come to our notice that has caused us to believe that the representations made by the Management under sub-clause (i) and (ii) of Rule 11(e), as provided under (a) and (b) above, contain any material misstatement.
- The Bank has not paid or proposed any dividend during the year.
- Based on our examination, which included test checks, the Bank used Finance (for financial transactions) and BSG Treasury (for investment records) accounting software to maintain its books of account for the financial year ending 31 March 2024. These software systems have an audit trail (edit log) feature. However, the BSG Treasury software did not have the audit trail feature enabled for database access management with the year. Further to the extent of audit trail (edit log) feature, where the audit trail feature was enabled, it operated consistently for all relevant transactions recorded in the software. During the course of our audit, we did not encounter any instances of the audit trail feature being tampered with by the Bank.
- As per section 17(1) of the Companies (Accounts) Rules, 2014, as amended is applicable for the Bank only w.e.f. 1 April 2023, therefore, reporting under Rule 11(g) of the Companies (Audit and Auditors) Rules, 2014, as amended, on preservation of audit trail as per the statutory requirements for record retention is not applicable for financial year ended 31 March 2024.
- We report that during the course of our audit we have visited and performed select relevant procedures at 24 branches covering more than 50% of gross advances as at 31 March, 2024 for the purpose of our audit, in compliance with the extant RBI Circular. Since the Bank conducts its key operations to be automated, with the key applications largely integrated to the Core Banking System, it does not require its branches to submit any financial returns. Accordingly, our audit is carried out centrally at Head Office based on the records and data required for the purpose of Audit being made available to us.

For S.N. Dhawan & Co., LLP
Chartered Accountants
Firm Reg. No.: 00050N/N500045
Vinesh Jain
Partner
Membership No.: 087701
UDIN No.: 24087701BKDAP7831

Place: Noida
Date: 06th June 2024

SHIRAM Finance Limited
Head Office: Level-3, Wockhardt Towers, East Wing C-2 Block, Bandra Kurla Complex, Bandra (East), Mumbai 400 051;
Tel: 022 4241 0400, 022 4060 3100 | Website: <http://www.shriramfinance.in> Registered Off.: Sri Towers, Plot No.14A, South Phase Industrial Estate, Guindy, Chennai 600 032. Branch Off: KRPR Tower, A-25, 2ND FLOOR, Akhaliya Vikas Yojna, Opp Dale Khan Petrol Pump, Akhaliya circle, Jodhpur, Rajasthan- 342003

APPENDIX-IV-A [SEE PROVISION TO RULE 8 (6) & 9 (1)] AUCTION NOTICE FOR SALE OF IMMOVABLE PROPERTIES

NOTE: It is informed that "SHIRAM CITY UNION FINANCE LIMITED" has been amalgamated with "SHIRAM TRANSPORT FINANCE LIMITED" as per order of NCLT, Chennai. Subsequently the name of "SHIRAM TRANSPORT FINANCE LIMITED" was changed as "SHIRAM FINANCE LIMITED" with effect from 30.11.2022 vide Certificate of Incorporation pursuant to change of name dated 30-11-2022.

E- Auction Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) & 9 (1) of the Security Interest Enforcement Rules, 2002.

Notice is hereby given to public in general and in particular to the Borrower/s and Guarantor/s that the below described immovable properties mortgaged/ charged to the Shriram Finance Limited. The physical possession of which has been taken by the Authorized Officer of Shriram Finance Limited (Earlier known as shriram City Union Finance Limited) will be sold on "As is where is", "As is what is", and "Whatever there is" basis in e-auction on 08-Oct-2024 between 11 AM to 12.00 PM for recovery of the balance due to the Sh

BALANCE SHEET AS ON 31 MARCH, 2024
(Amounts in INR thousands, unless otherwise stated)

Particulars	Schedule	As at March 31, 2024	As at March 31, 2023
Capital and Liabilities			
(1) Capital	1A	12,19,160	10,77,466
(2) Share warrants	1B	7,200	7,200
(3) Reserves and surplus	2	10,95,346	5,23,523
(4) Deposits	3	2,40,96,555	1,89,42,586
(5) Borrowings	4	33,58,372	16,45,141
(6) Other liabilities and provisions	5	5,46,506	3,02,578
Total		3,03,23,139	2,24,98,494
Assets			
(1) Cash and balances with Reserve Bank of India	6	18,67,522	10,91,303
(2) Balance with banks and money at call and short notice	7	9,76,122	9,61,850
(3) Investments	8	49,56,309	53,33,466
(4) Advances	9	2,09,53,790	1,40,73,170
(5) Fixed assets	10	10,24,896	6,30,395
(6) Other assets	11	5,44,500	4,07,770
Total		3,03,23,139	2,24,98,494
Contingent liabilities			
Bills for collection	12	49,981	45,925
Significant accounting policies and notes forming part of the financial statements	17-18	-	-

Profit and loss Account for the year ended on 31 March, 2024 (Amounts in INR thousands, unless otherwise stated)

Particulars	Schedule No.	Year ended on 31 March, 2024	Year ended on 31 March, 2023
I. Income			
Interest earned	13	28,06,710	20,36,242
Other income	14	2,87,050	1,51,001
Total		30,93,760	21,87,243
II. Expenditure			
Interest expended	15	14,46,586	10,64,168
Operating expenses	16	14,61,641	10,52,926
Provisions and contingencies	18.13(e)	1,61,579	54,850
Total		30,69,806	21,71,944
III. Profit/Loss			
Net profit/(loss) for the year		23,954	15,299
Profit/(loss) brought forward		(6,810)	(6,610)
Total		17,344	8,689
IV. Appropriations			
Transfer to:			
Statutory reserves		5,989	3,825
Special reserve u/s 36(1)(viii) of Income Tax, 1961		1,221	-
Investment fluctuation reserve		-	11,474
Balance carried over to balance sheet		10,135	(6,610)
Total		17,344	8,689
Earning Per Share (Rs.) (Basic)			
(Nominal Value Rs. 10 per share)		0.22	0.15
Earning Per Share (Rs.) (Diluted)			
(Nominal Value Rs. 10 per share)		0.22	0.15
The Schedules 1 to 18 form an integral part of the Accounts			
The Schedules referred to above form an integral part of the balance sheet. The balance sheet has been prepared in conformity with Form A to the third schedule of the Banking Regulation Act, 1949.			
As per our report of even date attached			

For S. N. Dhawan & CO LLP
Chartered Accountants
Firm Registration No: 000050N/N500045
Vinesh Jain
Partner
Membership No.: 087701
Place: Noida
Date: 06th June 2024

For and on behalf of the Board of Directors of Shivalik Small Finance Bank Limited
Shankar Aggarwal
Director
DIN:02116442
Malay Mukherjee
Director
DIN: 02272425
Shruti Pandey
Company Secretary
Membership No.: 34796
INDEPENDENT/AUDITOR'S REPORT

Anshul Swami
Managing Director and CEO
DIN:09446950
Gaurav Seth
Chief Financial Officer
Membership No: 503517

To the Members of Shivalik Small Finance Bank Limited
Report on the Audit of the Financial Statements Opinion

We have audited the financial statements of SHIVALIK SMALL FINANCE BANK LIMITED ("the Bank"), which comprise the Balance Sheet as at 31 March, 2024, the Profit and Loss Account, the Cash Flow Statement for the year ended on 31 March, 2024, and the related notes to the financial statements, including a summary of significant accounting policies and explanatory information. In our opinion and to the best of our information and according to the explanations given to us, the aforesaid financial statements give the information required by Banking Regulation Act, 1949 and the Companies Act, 2013 ("the Act") in the manner so required for the banking companies and give a true and fair view in conformity with the Accounting Standards prescribed under Section 133 of the Act read with the Companies (Accounting Standards) Rules 2021 and other accounting principles generally accepted in India, of the state of affairs of the Bank as at 31 March, 2024, and its cash flows, and its cash flows for the year ended on that date.

Basis for Opinion
We conducted our audit in accordance with the Standards on Auditing (SAs) specified under Section 143(10) of the Act. Our responsibilities under those Standards are further described in the Auditor's Responsibilities for the Audit of the Financial Statements section of our report. We are independent of the Bank in accordance with the "Code of Ethics" issued by the Institute of Chartered Accountants of India ("the ICAI") together with the ethical requirements that are relevant to our audit of financial statements under the provisions of the Act and the Rules thereunder, and we have fulfilled our other ethical responsibilities in accordance with these requirements and the ICAI's Code of Ethics. We believe that the audit evidence we have obtained is sufficient and appropriate to provide a basis for our opinion.

Information on other financial statements and auditor's report thereon
The Bank's Board of Directors is responsible for the other information. The other information comprises the directors report, management discussions and analysis (MD&A) and corporate governance report but does not include the financial statements and our auditor's report thereon, which we obtained prior to the date of this auditor's report. Our opinion on the financial statements does not cover the other information and we do not provide an assurance conclusion thereon. In connection with our audit of the financial statements, our responsibility is to read the other information and, in doing so, consider whether such other information is materially inconsistent with the financial statements, or our knowledge obtained in the audit or otherwise appears to be materially misstated. If, based on the work we have performed on the other information that we obtained prior to date of this audit report, we conclude that there is a material misstatement of this other information, we are required to report that fact. We have nothing to report in this regard.

If, based on the work we have performed, we conclude that there is a material misstatement of this other information, we are required to report that fact. We have nothing to report in this regard.
Responsibilities of Management and the Board of Directors for the Financial Statements
The Bank's Board of Directors is responsible for the matters stated in section 134(5) of the Act with respect to the preparation of the financial statements that give a true and fair view of the financial position, financial performance and cash flows of the Bank in accordance with the provisions of the Banking Regulation Act, 1949, accounting principles generally accepted in India, including the Accounting Standards specified under section 133 of the Act read with the Companies (Accounting) Rules, 2021 in so far as they apply to the Bank and the provisions of Section 29 of the Banking Regulation Act, 1949 and the circulars, guidelines and directions issued by the Reserve Bank of India ("RBI") from time to time ("the RBI Guidelines"). This responsibility also includes maintenance of adequate accounting records in accordance with the provisions of the Act and RBI Guidelines for safeguarding of the assets of the Bank and for preventing and detecting frauds and other irregularities; selection and application of appropriate accounting policies; making judgments and estimates that are reasonable and prudent; and the design, implementation and maintenance of adequate internal financial controls, that were operating effectively for ensuring the accuracy and completeness of the financial statements that give a true and fair view and are free from material misstatement, whether due to fraud or error.

In preparing the financial statements, Board of Directors is responsible for assessing the Bank's ability to continue as a going concern, disclosing, as applicable, matters related to going concern and providing the going concern basis of accounting unless Board of Directors either intends to liquidate the Bank or to cease operations, or has no realistic alternative but to do so.
The Bank's Board of Directors are also responsible for overseeing the Bank's financial reporting process.
Auditor's Responsibilities for the Audit of the Financial Statements
Our objectives are to obtain reasonable assurance about whether the financial statements as a whole are free from material misstatement, whether due to fraud or error, and to issue an auditor's report that includes our opinion. Reasonable assurance is a high level of assurance but is not a guarantee that an audit conducted in accordance with SAs will always detect a material misstatement when it exists. Misstatements can arise from fraud or error and are considered material if, individually or in the aggregate, they could reasonably be expected to influence the economic decisions of users taken on the basis of these financial statements.

As part of an audit in accordance with SAs, we exercise professional judgment and maintain professional skepticism throughout the audit. We also:
• Identify and assess the risks of material misstatement of the financial statements, whether due to fraud or error, design and perform audit procedures responsive to those risks, and obtain audit evidence that is sufficient and appropriate to provide a basis for our opinion. The risk of not detecting a material misstatement resulting from fraud is higher than for one resulting from error, as fraud may involve collusion, forgery, intentional omissions, misrepresentations, or the override of internal control.
• Obtain an understanding of internal control relevant to the audit in order to design audit procedures that are appropriate in the circumstances. Under Section 143(3)(i) of the Act, we are also responsible for expressing our opinion on whether the Bank has an adequate internal financial controls system with reference to financial statements in place and the operating effectiveness of such controls.
• Evaluate the appropriateness of accounting policies used and the reasonableness of accounting estimates and related disclosures made by the Management.
• Conclude on the appropriateness of Management's use of the going concern basis of accounting and, based on the audit evidence obtained, whether a material uncertainty exists related to events or conditions that may cast significant doubt on the Bank's ability to continue as a going concern. If we conclude that a material uncertainty exists, we are required to draw attention in our auditor's report to the related disclosures in the financial statements or, if such disclosures are inadequate, to modify our opinion. Our conclusions are based on the audit evidence obtained up to the date of our auditor's report. However, future events or conditions may cause the Bank to cease to continue as a going concern.
• Evaluate the overall presentation, structure, and content of the financial statements, including the disclosures, and whether the financial statements represent the underlying transactions and events in a manner that achieves fair presentation.
We communicate with those charged with governance regarding, among other matters, the planned scope and timing of the audit and significant audit findings, including any significant deficiencies in internal control that we identify during our audit.
We also provide those charged with governance with a statement that we have complied with relevant ethical requirements regarding independence, and to communicate with them all relationships and other matters that may reasonably be thought to bear on our independence, and where applicable, related safeguards.

Report on Other Legal and Regulatory Requirements
As stated in our Report on the Profit and Loss Account and the Cash Flow Statement dated as with this Report are in agreement with the books of accounts.

- As required under section 133 of the Act read with the Companies (Accounts) Rules, 2021 in so far as they apply to the Bank and the provisions of Section 29 of the Banking Regulation Act, 1949 and the circulars, guidelines and directions issued by the Reserve Bank of India ("RBI") from time to time ("the RBI Guidelines").
- Based on subsection (3) of section 30 of the Banking Regulation Act, 1949, we report that:
 - We have obtained all the information and explanations which, to the best of our knowledge and belief, were necessary for the purpose of our audit and have found them to be satisfactory.
 - The transactions of the Bank, which have come to our notice during the course of our audit, have been within the powers of the Bank; and
 - The financial accounting systems of the Bank are centralised and, therefore, accounting returns are not required to be submitted by branches.
- In our opinion the profit and loss account shows a true and fair balance of profit or loss for the year ended on 31 March, 2024.
- As required by Section 143(3) of the Act, we report that:
 - We have sought and obtained all the information and explanations which to the best of our knowledge and belief were necessary for the purposes of our audit.
 - In our opinion, proper books of accounts required by law have been kept by the Bank and as far as appears from our examination of those books except for the matters stated in paragraph 3 (h) (iv) below on reporting under Section 11(g).
 - The Balance Sheet and Profit and Loss Account and the Cash Flow Statement dated as with this Report are in agreement with the books of accounts.
 - In our opinion, the aforesaid financial statements comply with the Accounting Standards specified under section 133 of the Act, and rules framed thereunder to the extent they are not inconsistent with the accounting guidelines prescribed by RBI.
 - On the basis of the written representations received from the directors as at 31 March 2024, taken on record by the Board of Directors and one of the directors is qualified as at 31 March, 2024 from being appointed as a director in terms of Section 164 (2) of the Act.
 - With respect to the adequacy of the internal financial controls with reference to financial statements of the Bank and the operating effectiveness of such controls, refer to our separate report in "Annexure A" to this report.
 - In our opinion, the entity being a banking company, the remuneration to the whole-time director during the year ended 31 March, 2024, has been paid by the Bank in accordance with the provisions of Section 35B (2A) of the Banking Regulation Act, 1949;
 - With respect to the other matters to be included in the Auditor's Report in accordance with Rule 11 of the Companies (Audit and Auditors) Rules, 2014, as amended in our opinion and to the best of our information and according to the explanations given to us:
 - The Bank does not have any pending litigations which would impact its financial position as at 31 March 2024.
 - The Bank did not have any long-term contracts including derivative contracts for which there were any material foreseeable losses.
 - There was no amount required to be transferred to the Investor Education and Protection Fund by the Bank during the year ended 31 March, 2024.
 - The Management has represented that, to the best of its knowledge and belief, no funds have been advanced or loaned or invested (either from borrowed funds or share premium or any other source or kind of funds) by the Bank to or in any other persons / entities, including foreign entities ("intermediaries"), with the understanding, whether recorded in writing or otherwise, that the intermediaries have, whether directly or indirectly lent or invested in other persons or entities identified in any manner whatsoever by or on behalf of the Bank ("Ultimate Beneficiaries") or provide any guarantee, security or the like on behalf of the Ultimate Beneficiaries;
 - The Management has represented that, to the best of its knowledge and belief, no funds have been received by the Bank from any persons / entities, including foreign entities, that the Bank has directly or indirectly lent or invested in other persons or entities identified in any manner whatsoever by or on behalf of the Funding Party ("Ultimate Beneficiaries") or provide any guarantee, security or the like on behalf of the Ultimate Beneficiaries;
 - Based on the audit procedures which we have considered reasonable and appropriate in the circumstances and according to the information and explanations provided to us by the Management in this regard, nothing has come to our notice that has caused us to believe that the representations made by the Management under sub-clause (i) and (ii) of Rule 11(e), as provided under (a) and (b) above, contain any material misstatement.
 - The Bank has not paid or proposed any dividend during the year.
 - Based on our examination, which included test checks, the Bank used Fincle (for financial statements) and BSG Treasury (for investment records) accounting software to maintain its books of account for the financial year ending 31 March 2024. These software systems have an audit trail (edit log) feature. However, the BSG Treasury software did not have the audit trail feature enabled for database access management throughout the year. Further to the extent of audit trail (edit log), where the audit trail feature was enabled, it operated consistently for all relevant transactions recorded in the software. During the course of our audit, we did not encounter any instances of the audit trail feature being tampered with by the Bank.
 - As per provision to Rule 3(1) of the Companies (Accounts) Rules, 2014, as amended is applicable for the Bank only w.e.f. 1 April 2023, therefore, reporting under Rule 11(g) of the Companies (Audit and Auditors) Rules, 2014, as amended, on preservation of audit trail as per the statutory requirements for record retention is not applicable for financial year ended 31 March 2024.
 - Based on the audit procedures which we have considered reasonable and appropriate in the circumstances and according to the information and explanations provided to us by the Management in this regard, nothing has come to our notice that has caused us to believe that the representations made by the Management under sub-clause (i) and (ii) of Rule 11(e), as provided under (a) and (b) above, contain any material misstatement.
 - The Bank has not paid or proposed any dividend during the year.
 - Based on our examination, which included test checks, the Bank used Fincle (for financial statements) and BSG Treasury (for investment records) accounting software to maintain its books of account for the financial year ending 31 March 2024. These software systems have an audit trail (edit log) feature. However, the BSG Treasury software did not have the audit trail feature enabled for database access management throughout the year. Further to the extent of audit trail (edit log), where the audit trail feature was enabled, it operated consistently for all relevant transactions recorded in the software. During the course of our audit, we did not encounter any instances of the audit trail feature being tampered with by the Bank.
 - As per provision to Rule 3(1) of the Companies (Accounts) Rules, 2014, as amended is applicable for the Bank only w.e.f. 1 April 2023, therefore, reporting under Rule 11(g) of the Companies (Audit and Auditors) Rules, 2014, as amended, on preservation of audit trail as per the statutory requirements for record retention is not applicable for financial year ended 31 March 2024.
 - Based on the audit procedures which we have considered reasonable and appropriate in the circumstances and according to the information and explanations provided to us by the Management in this regard, nothing has come to our notice that has caused us to believe that the representations made by the Management under sub-clause (i) and (ii) of Rule 11(e), as provided under (a) and (b) above, contain any material misstatement. Accordingly, our audit is carried out centrally at Head Office based on the records and data required for the purpose of Audit being made available to us.

For S. N. Dhawan & Co., LLP
Chartered Accountants
Firm Reg. No.: 000050N/N00045
Vinesh Jain
Partner
Membership No.: 087701
UDIN No.: 24087701BKDAPY7831

माननीय राष्ट्रीय कम्पनी विधि अधिकरण, के सम्मन्ध नई दिल्ली पीठ नई दिल्ली में
कम्पनी अधिनियम, 2013 के अन्वयात् संख्या: सीए/एन-08 / (एनडी)2024
कम्पनी अधिनियम, 2013 के अन्वयात् सं. 02

कम्पनी अधिनियम, 2013 की धारा 230-232 और कम्पनी अधिनियम, 2013 के अन्वयात् लागू प्रवधानों के अन्वये में और
एम्बोसिया कॉर्पोरेशन प्राइवेट लिमिटेड और काफिला होस्टेलिटी एंड टूरिज्म प्राइवेट लिमिटेड और उनके संबंधित शेयरधारकों और लेनदारों के सम्बन्धन में की योजना के अन्वये में
एम्बोसिया कॉर्पोरेशन प्राइवेट लिमिटेड
(कम्पनी अधिनियम, 1956 के अन्वये में कम्पनी अधिनियम, 2013 के अन्वये में संशोधित) का नाम 10185-सी, आर्य समाज रोड करोल बाग नई दिल्ली-110005 में स्थित है।
.....हस्तांतरणकर्ता / आवेदक कम्पनी और

काफिला होस्टेलिटी एंड टूरिज्म प्राइवेट लिमिटेड
(कम्पनी अधिनियम, 1956 के अन्वये में कम्पनी अधिनियम, 2013 के अन्वये में संशोधित) का नाम 10185-सी, आर्य समाज रोड करोल बाग नई दिल्ली-110005 में स्थित है।
.....हस्तांतरणकर्ता / आवेदक कम्पनी और

काफिला होस्टेलिटी एंड टूरिज्म प्राइवेट लिमिटेड के अंतर्गत लेनदारों की बैठक की सूचना का विज्ञापन
इसके द्वारा सूचना दी जाती है कि माननीय राष्ट्रीय कम्पनी विधि अधिकरण, के सम्मन्ध नई दिल्ली पीठ नई दिल्ली में 08 जुलाई 2024 और 28 अगस्त 2024 के एक आदेश द्वारा राष्ट्रीय कम्पनी विधि अधिनियम, 2013 की धारा 230-232 और कम्पनी अधिनियम, 2013 के अन्वये में संशोधित लेनदारों की एक बैठक आयोजित करने का निर्देश दिया गया है। एम्बोसिया कॉर्पोरेशन प्राइवेट लिमिटेड और काफिला होस्टेलिटी एंड टूरिज्म प्राइवेट लिमिटेड और उनके संबंधित शेयरधारकों और लेनदारों के सम्बन्धन में की योजना में शामिल प्रस्तावित विचार पर विचार करते हुए और यदि उचित समझा जाए, तो संशोधनों के साथ या बिना संशोधनों के मंजूरी दे दी जाएगी।
उक्त आदेश के अनुसार हमें और जैसा कि उसमें निर्दिष्ट किया गया है, आम की सूचना दी गई है कि आवेदक ट्रांसफर कर्ता के अंतर्गत लेनदारों की एक बैठक बुधवार, 25 अक्टूबर, 2024 को दोपहर 12:00 बजे होटल सैण्ट डेव 2/6 में आयोजित की जाएगी। ईंट पटल नगर औद्योगिक मैट्रो प्लॉट नंबर 167 नई दिल्ली-110008, आवेदक ट्रांसफर कर्ता के संबंधित अंतर्गत लेनदारों से उपस्थित होने का अनुरोध किया जाता है।
कम्पनी अधिनियम, 2013 की धारा 230 के तहत उक्त योजना और विवरण की प्रतियां आवेदक ट्रांसफर कर्ता के पंजीकृत कार्यालय से निशुल्क प्राप्त की जा सकती हैं। बैठक में भाग लेने और मतदान करने के हकदार व्यक्ति, व्यक्तिगत रूप से या ऑनलाइन द्वारा मतदान कर सकते हैं, बशर्ते कि निर्धारित फॉर्म में सभी प्रांशुली बैठक से 48 घंटे पहले आवेदक ट्रांसफर कर्ता के पंजीकृत कार्यालय में जमा की जाए। प्रांशुली के फॉर्म आवेदक ट्रांसफर कर्ता के पंजीकृत कार्यालय से प्राप्त किए जा सकते हैं।
अधिकरण के उक्त अंतर्गत लेनदारों की बैठक की अध्यक्षता करने के लिए श्री हरजान सिंह, आईएएस (सेवानिवृत्त) को अध्यक्ष और श्री स्वर्णशक्ति देव राय, अधिवक्ता को वैकल्पिक अध्यक्ष नियुक्त किया है। उपर्युक्त योजना, यदि अंतर्गत लेनदारों द्वारा अपनी बैठक में अनुमोदित की जाती है, तो अधिकरण की बार्ड की मंजूरी के अधीन होगा।
हस्ता /
स्थान : नई दिल्ली हरजान सिंह दिनांक : 12.09.2024 आईएएस (सेवानिवृत्त) के अंतर्गत लेनदार की बैठक के लिए अध्यक्ष निशुक्त काफिला होस्टेलिटी एंड टूरिज्म प्राइवेट लिमिटेड

माननीय राष्ट्रीय कम्पनी विधि अधिकरण, के सम्मन्ध नई दिल्ली पीठ नई दिल्ली में
कम्पनी अधिनियम, 2013 के अन्वये संख्या: सीए/एन-08 / (एनडी)2024
कम्पनी अधिनियम, 2013 के अन्वये सं. 02

कम्पनी अधिनियम, 2013 की धारा 230-232 और कम्पनी अधिनियम, 2013 के अन्वयात् लागू प्रवधानों के अन्वये में और
एम्बोसिया कॉर्पोरेशन प्राइवेट लिमिटेड और काफिला होस्टेलिटी एंड टूरिज्म प्राइवेट लिमिटेड और उनके संबंधित शेयरधारकों और लेनदारों के सम्बन्धन में की योजना के अन्वये में
एम्बोसिया कॉर्पोरेशन प्राइवेट लिमिटेड
(कम्पनी अधिनियम, 1956 के अन्वये में कम्पनी अधिनियम, 2013 के अन्वये में संशोधित) का नाम 10185-सी, आर्य समाज रोड करोल बाग नई दिल्ली-110005 में स्थित है।
.....हस्तांतरणकर्ता / आवेदक कम्पनी और

काफिला होस्टेलिटी एंड टूरिज्म प्राइवेट लिमिटेड
(कम्पनी अधिनियम, 1956 के अन्वये में कम्पनी अधिनियम, 2013 के अन्वये में संशोधित) का नाम 10185-सी, आर्य समाज रोड करोल बाग नई दिल्ली-110005 में स्थित है।
.....हस्तांतरणकर्ता / आवेदक कम्पनी और

काफिला होस्टेलिटी एंड टूरिज्म प्राइवेट लिमिटेड के अंतर्गत लेनदारों की बैठक की सूचना का विज्ञापन
इसके द्वारा सूचना दी जाती है कि माननीय राष्ट्रीय कम्पनी विधि अधिकरण, के सम्मन्ध नई दिल्ली पीठ नई दिल्ली में 08 जुलाई 2024 और 28 अगस्त 2024 के एक आदेश द्वारा राष्ट्रीय कम्पनी विधि अधिनियम, 2013 की धारा 230-232 और कम्पनी अधिनियम, 2013 के अन्वये में संशोधित लेनदारों की एक बैठक आयोजित करने का निर्देश दिया गया है। एम्बोसिया कॉर्पोरेशन प्राइवेट लिमिटेड और काफिला होस्टेलिटी एंड टूरिज्म प्राइवेट लिमिटेड और उनके संबंधित शेयरधारकों और लेनदारों के सम्बन्धन में की योजना में शामिल प्रस्तावित विचार पर विचार करते हुए और यदि उचित समझा जाए, तो संशोधनों के साथ या बिना संशोधनों के मंजूरी दे दी जाएगी।
उक्त आदेश के अनुसार हमें और जैसा कि उसमें निर्दिष्ट किया गया है, आम की सूचना दी गई है कि आवेदक ट्रांसफर कर्ता के अंतर्गत लेनदारों की एक बैठक बुधवार, 25 अक्टूबर, 2024 को दोपहर 12:00 बजे होटल सैण्ट डेव 2/6 में आयोजित की जाएगी। ईंट पटल नगर औद्योगिक मैट्रो प्लॉट नंबर 167 नई दिल्ली-110008, आवेदक ट्रांसफर कर्ता के संबंधित अंतर्गत लेनदारों से उपस्थित होने का अनुरोध किया जाता है।
कम्पनी अधिनियम, 2013 की धारा 230 के तहत उक्त योजना और विवरण की प्रतियां आवेदक ट्रांसफर कर्ता के पंजीकृत कार्यालय से निशुल्क प्राप्त की जा सकती हैं। बैठक में भाग लेने और मतदान करने के हकदार व्यक्ति, व्यक्तिगत रूप से या ऑनलाइन द्वारा मतदान कर सकते हैं, बशर्ते कि निर्धारित फॉर्म में सभी प्रांशुली बैठक से 48 घंटे पहले आवेदक ट्रांसफर कर्ता के पंजीकृत कार्यालय में जमा की जाए। प्रांशुली के फॉर्म आवेदक ट्रांसफर कर्ता के पंजीकृत कार्यालय से प्राप्त किए जा सकते हैं।
अधिकरण के उक्त अंतर्गत लेनदारों की बैठक की अध्यक्षता करने के लिए श्री हरजान सिंह, आईएएस (सेवानिवृत्त) को अध्यक्ष और श्री स्वर्णशक्ति देव राय, अधिवक्ता को वैकल्पिक अध्यक्ष नियुक्त किया है। उपर्युक्त योजना, यदि अंतर्गत लेनदारों द्वारा अपनी बैठक में अनुमोदित की जाती है, तो अधिकरण की बार्ड की मंजूरी के अधीन होगा।
हस्ता /
स्थान : नई दिल्ली हरजान सिंह दिनांक : 12.09.2024 आईएएस (सेवानिवृत्त) के अंतर्गत लेनदार की बैठक के लिए अध्यक्ष निशुक्त काफिला होस्टेलिटी एंड टूरिज्म प्राइवेट लिमिटेड

प्रपत्र ए सार्वजनिक घोषणा

भारतीय विवाला और शोधन अक्षमता बोर्ड (कांफॉर्ट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के नियमों में 6 के अधीन।

आल्फा इंडस्ट्रीज लिमिटेड के लेनदारों के ध्यानार्थ अंतर्गत लेनदारों की बैठक की सूचना का विज्ञापन

क्र.सं.	कांफॉर्ट देनदार का नाम	आल्फा इंडस्ट्रीज लिमिटेड
1.	कांफॉर्ट देनदार के निगम की तिथि	11 मई, 1972
2.	प्राधिकरण/सिद्धक अधीन कांफॉर्ट देनदार निगमित / पंजीकृत	रजिस्ट्रार ऑफ कम्पनीज-कानपुर
3.	कांफॉर्ट देनदार की कांफॉर्ट पहचान संख्या / सीलित दायित्व पहचान संख्या	L51109UP1972PLC003544
4.	कांफॉर्ट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	प्लॉट नं.15-बी, जी. टी. रोड, चौधरी मोड़, गाजियाबाद, उत्तर प्रदेश, भारत, 201001
5.	कांफॉर्ट देनदार के संबंध में ऋण शोध अक्षमता आरंभ तिथि	13 सितंबर 2024 (प्रतिलिपि 16 सितंबर, 2024 को आईआरपी को प्राप्त हुई)
6.	ऋण शोध अक्षमता समाधान प्रक्रिया के समाधान की सूचना तिथि	16 मार्च, 2025
7.	अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नंबर	हेमन्त शर्मा पंजी. सं. IBB/MPA-002/IP-N00015/2016-2017/10019 एएफए: 06 दिसंबर, 2024 का वैध
8.	अंतरिम समाधान प्रोफेशनल का पता और ई-मेल, जैसा कि बोर्ड में पंजीबद्ध है	सी-10, एलजीएफ, लाजपत नगर-III, नई दिल्ली-110024 ईमेल : hemant78sharma@yahoo.com
9.	अंतरिम समाधान प्रोफेशनल का पता और पंजीबद्ध वेबसाइट, फोन और ई-मेल	सी-10, एलजीएफ, लाजपत नगर-III, नई दिल्ली-110024 ईमेल : cirp.alps@gmail.com
10.	दावा प्रस्तुत करने हेतु अंतिम तिथि	30 सितंबर 2024
11.	अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की 4 उप-धारा (क) के क्लॉज (ख) के तहत अनिश्चित लेनदारों की श्रेणियां, यदि कोई	लागू नहीं
12.	किसी भी भी लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु विहित ऋण शोध अक्षमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
13.	संबंधित प्रपत्र और (क) संबंधित प्रतिनिधियों का विवरण (यदि उपलब्ध है)	(क) वेबसाइट: https://www.ibbi.gov.in/home/downloads (ख) लागू नहीं

एकदा सूचना दी जाती है कि राष्ट्रीय कम्पनी विधि अधिकरण में दिनांक 13 सितंबर, 2024 को आल्फा इंडस्ट्रीज लिमिटेड के लेनदारों के अंतर्गत लेनदारों की बैठक का आयोजन किया जाएगा।
आल्फा इंडस्ट्रीज लिमिटेड के लेनदारों से एकदा सूचना दी जाती है कि 13 सितंबर, 2024 को आयोजित होने वाली बैठक में भाग लेने के लिए आवेदक ट्रांसफर कर्ता के पंजीकृत कार्यालय में जमा की जाएगी।
दावे के फॉर्म अथवा धामक प्रमाण की प्रस्तुति द-नीय होगी।
हस्ता /
स्थान : नई दिल्ली अंतरिम समाधान प्रोफेशनल, आल्फा इंडस्ट्रीज लिमिटेड पंजीकरण सं. : IBB/MPA-002/IP-N00015/2016-2017/10019

मार्टिन एंड हैरिस लैबोरेटरीज लिमिटेड

पंजीकृत कार्यालय: एनएच-8, दिल्ली जयपुर पंचगढ़ (फेजलवा) जिला गुडगांव - 122001, हरियाणा
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कम्पनी अधिनियम, 2013 की धारा 124(6) के अनुसार इन्वेंटर एग्रीमेंट प्रोटोकॉल फंड (आईईपीएफ) खाते में शेरों के हस्तांतरण के लिए कंपनी के शेयरधारकों को सूचना

इन्वेंटर एग्रीमेंट प्रोटोकॉल फंड (आईईपीएफ) प्राधिकरण (लेखा, अं